

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 776/99

DATE OF ORDER : 25-5-1999

Between :-

Rajesh Kumar

... Applicant

And

1. The Chairman, Rly Board,
Rail Bhavan, New Delhi.
2. The General Manager, SC Rlys,
Rail Nilayam, Sec'bad.
3. Sr.Divil.Personnel Officer,
Divil.Office, SC Rlys, Guntakal.
4. Sr.Divil.Mechanical Engineer (C&W),
Divisional Officer, SC Rlys,
Guntakal.

... Respondents

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Counsel for the Applicant : Ms.T.Balajayasree

Counsel for the Respondents : Shri NR Devaraj, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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... 2.

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(order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Ms.T.Balajayasree, counsel for the applicant and Sri NR Devaraj, standing counsel for the Respondents.

2. The facts of this case are similar to the facts, averments and pleadings in some other cases where, too, the subsequent cancellation of appointment of some among the 80 candidates earlier selected by the Railway Recruitment Board, Bangalore, was challenged. Many similar cases have already been disposed of by this Tribunal during the recent past. One such case was OA 661/99, disposed of on 29.4.99. The orders passed in OA 661/99 shall therefore be followed in the present case as well. For facility of ready reference, the directions contained in the said OA (OA 661/99) are re-produced below :-

The applicant, if so advised, may submit a detailed representation to the impugned show cause notice dt.22.4.99 within the stipulated time. If such a representation is received from the applicant within the stipulated time the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after the perusal of the representation of the applicant such an order shall come into force only after 20 days of the receipt of the order by the applicant.

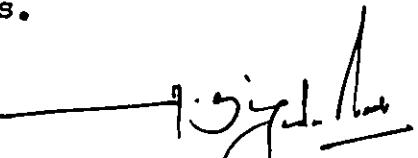
3. It is represented that the show cause notice was received by the applicant only recently since he was on leave during the relevant time. If this is found to be correct and true, the applicant is permitted to submit his explanation to the show-cause notice within four weeks from the date of receipt by him of the show-cause notice. To that extent, the time granted by

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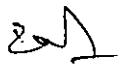
the Respondents for the submission of explanation is hereby extended.

4. With the above directions, the OA is disposed of. No costs.


(H. RAJENDRA PRASAD)

Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 25th May, 1999.
Dictated in Open Court. 

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COPY TO :-

1. HDHNC
2. HHRP M(A)
3. HOSJP M(J)
4. B.R.(A)
5. SPARE

~~1ST AND 1ND COURT~~

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR.JUSTICE D.H.NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR:
MEMBER (3)

DATED: 25.5.99

ORDER / JUDGEMENT

MA./R.A./C.P.N.

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C.A. No. 776199

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALL OWNED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF

DISMISSED.

DISMISSED

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO,

SRR

